

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting – aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 309/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, MAEL & AWEKOL
Shri Avijeet Lala, Advocate, MAEL
Shri Chandan Kumar, Advocate, MAEL
Ms. Ritika Singhal, Advocate, MAEL
Ms. Mandakini Ghosh, Advocate, MAEL
Ms. Neha M. Dabral, Advocate, MAEL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Hari Babu V, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that besides these Petitions, certain other Petitions have also been filed before the Commission involving/raising similar issues and challenging the belated bill/invoice raised by CTUIL towards the relinquishment charges. Learned senior counsel, accordingly, urged that all

these matters may be taken up together for the hearing as involve/raise similar issues for the determination. Learned counsel for the Respondent, CTUIL did not oppose the said request and submitted that CTUIL will tender a list of such cases for their listing. Learned counsel of the Respondent, CTUIL also requested that, for the sake of convenience, the parties may be asked to file the advance written submissions, including the relevant case laws, on the issues involved.

2. Considering the submissions made by learned senior counsel and learned counsel for the parties, the Commission deemed it appropriate to take up all such similar Petitions together for the hearing. The Commission also permitted the parties to file their respective advance written submissions, if any, within three weeks with a copy to the other side. The interim directions issued in these matters will continue till the next date of the hearing.

3. The present matters, along with similar matters, namely Petition Nos. 304/MP/2024, 309/MP/2024, and 243/MP/2024 will be listed for the hearing on **30.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)